

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD “SMC” BENCH
(Conducted Through Virtual Court)
**Before: Ms. Annapurna Gupta, Accountant Member
And Ms. Suchitra Kamble, Judicial Member**

**ITA No. 1466/Ahd/2019
Assessment Year 2010-11**

Singhal Industries Pvt. Ltd. 30, Someshwara Complex-1, Nr. Shyamal Raw House, Satellite, Ahmedabad PAN No. AALCS2909N (Appellant)	Vs	The ITO, Ward-4(1)(1), Ahmedabad (Respondent)
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**Assessee by: Shri A.C. Shah, A.R.
Revenue by: Shri Dinesh Singh, Sr. DR.**

Date of hearing : 16-02-2022
Date of pronouncement : 17-02-2022

आदेश/ORDER

PER : ANNAPURNA GUPTA, ACCOUNTANT MEMBER:-

The present appeal has been filed by the Assessee against the order passed by the Commissioner of Income Tax (Appeals)-8, Ahmedabad, (in short referred to as CIT(A)), dated 16-07-2019, u/s. 250(6) of the Income Tax Act, 1961(hereinafter referred to as the “Act”) pertaining to Assessment Year (A.Y) 2010-11.

2. The assessee filed written submissions stating that it seeks to withdraw the appeal since the dispute stands settled under the Vivad se Vishwas Scheme, 2020. Copies of following forms were enclosed :-

- a) form no.-3 issued by the Pr. CIT of Income Tax, Ahmedabad-3, dated 09/06/2021 approving the application filed by the assessee under the Vivad se Vishwas Scheme, 2020.
- b) form no.4 dated 17.04.2021 being declaration of the applicant assessee of the payment of tax arrears as determined in the certificate issued in form no.3.
- c) form no.5 dated 13.10.2021 being order of the designated authority that the declarant has paid all tax arrears as determined .

3. The Ld. Departmental Representative for the Revenue stated that he had no objection to the withdrawal of the appeal in the circumstances narrated on behalf of the assessee.

4. We have considered the submissions. After considering the material on record and finding that since the application of the assessee for settlement of dispute has been approved under Vivad se Vishwas Scheme, 2020., tax arrears as determined by the designated authority paid and the dispute finally settled, in the light of the provision made in the scheme the aforesaid request for withdrawal of appeal of the assessee is allowed.

5. In the result, appeal filed by assessee is dismissed as withdrawn.

Order pronounced in the open court on 17-02-2022

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER True Copy
Ahmedabad : Dated 17/02/2022

Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT